

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20028/2022

[Arising out of impugned judgment and order dated 17-08-2022 in WP No. 21135/2022 passed by the High Court of Judicature at Madras]

PAVUL YESU DHASAN

Petitioner(s)

VERSUS

THE REGISTRAR, STATE HUMAN RIGHTS COMMISSION  
OF TAMIL NADU & ORS.

Respondent(s)

(IA No.167959/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.167958/2022-EXEMPTION FROM FILING O.T. IA No. 128575/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 17-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) :

M/S. Ram Sankar & Co, AOR  
Mr. R Balasubramanian, Sr. Adv.  
Mr. B Venkatraman, Adv.  
Dr. Ram Sankar, Adv.  
Mrs. Harini Ramsankar, Adv.  
Ms. Sujatha Bagadhi, Adv.  
Mr. Debasish Mishra, Adv.  
Ms. Sanya Minhas, Adv.  
Ms. Divya, Adv.  
Ms. Vaijayanti, Adv.  
Mr. B Sasikumar, Adv.  
Mr. G Anandan, Adv.

For Respondent(s) :

Ms. R. Shase, AOR  
Mr. Balaji .t, Adv.  
Mr. Ajay Prabhu, Adv.  
  
Mr. Sabarish Subramanian, AOR  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. Danish Saifi, Adv.  
Mr. Siddhant Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ms. Vaijayanti, learned counsel submits that the counsel is unable to contact the petitioner and accordingly, as prayed for by the petitioner's counsel, the matter is adjourned by three weeks.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR